

THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

O.A. No. 1037/92

Baba Din

...

Applicant

Vs.

Union of India & others ...

Respondents

Hon. Mr. Justice U.C. Srivastava, V.C.

Learned Counsel for the applicant stated that one of the relief which he has claimed against his retirement is for non-disposal of his representation. The applicant has pleaded that his date of birth has not been correctly recorded and is being retired ~~without~~ attaining the age of superannuation. In this connection he has made a request to the departmental authority ~~yes~~ to correct his date of birth to continue his service as the applicant is going to retire on 31st July, 1992. The respondents are directed to dispose of the representation filed by the applicant taking into consideration his plea ~~decided~~ by the speaking order within a period of one month from the date of communication of this order. The application stands disposed of finally ^{in these terms} ~~in these terms~~ No order as to

Con.



Vice Chairman

Allahabad
dt. 31.7.92

/smc/